

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UN-STARRED QUESTION NO. 55  
ANSWERED ON MONDAY, 04<sup>th</sup> DECEMBER 2023  
AGRAHAYANA 13, 1945 (SAKA)**

**INDO-ASIAN NEWS CHANNEL PRIVATE LIMITED**

**QUESTION**

**55. SHRI KUMBAKUDI SUDHAKARAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कार्पोरेट कार्य मंत्री

**(a) whether the Regional Director/Registrar of Companies, Kerala has examined the complaint of the public representative dated 22.06.2023 seeking inquiry into the transfer of shares of Indo- Asian News Channel Private Limited (CIN: U92130KL2010PTC026426, Reg. No. 26426) and if so, the details thereof and if not, the reasons therefor;**

**(b) whether the company has submitted all documents connected with the transfer of shares for examination, if so, the details thereof and if not, the reasons therefor;**

**(c) whether it is true that the transfer of shares has taken place between individuals who have pending criminal cases, including the Muttill Maram Muri case that is being investigated by the Enforcement Directorate; and**

**(d) if so, the action taken in this regard, and if not, the reasons therefor?**

**ANSWER**

**Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.**

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार); योजना मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार) और कार्पोरेट मामलों के मंत्रालय में राज्य मंत्री।

**(Rao Inderjit Singh)**

राव इंद्रजीत सिंह

**(a) to (d) : Transfer of shares in a company between persons, being movable property, can be carried out in the manner provided in the Articles of Association of the company and the Companies Act, 2013, unless there exists an order from a Court or Tribunal for suspension of such rights. Further, the transfer of shares from one person to another is a matter inter-se between the transferor and transferee and the Ministry has no role to play in the same. The transfers that take place during the year, are reported in the Annual Return after the end of the year.**

**The Registrar of Companies, Kerala has examined the replies of the company, copy of minutes of Board Meeting dated 24.02.2023 by which the transfers of shares were effected and copies of Share Transfer forms (Form SH-4), submitted by the company and has, prima facie, observed no violation of the Companies Act, 2013 in respect of transfer of shares.**

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